

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1250 of 2019**

**IN THE MATTER OF:**

**Avail Financial Services Ltd.**

**...Appellant**

**Vs**

**Sunworld City Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant: Ms. Reema Jain, PCS and Mr. Ankur Dugar, PCA.**

**For Respondent: Mr. Anshum Jain, Advocate.**

**ORDER**

**20.01.2020:** Learned counsel for the Respondent is allowed to file reply affidavit in course of day. Rejoinder, if any, may be filed by the Appellant within one week thereof.

Post the case 'for admission (after notice)' on **3<sup>rd</sup> February, 2020**.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*am/sk*